

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 764 of 2019

IN THE MATTER OF:

Madhusudan Sharma

.....Appellant

Vs.

J.D. Aneja Edibles Pvt. Ltd.

.....Respondent

Present :

For Appellant: Mr. Vinod Chaurasia, Advocate

Mr. Madhusudan Sharma - RP

O R D E R

29.07.2019 - Having heard learned counsel for the Appellant and being satisfied with the ground, delay of nine days in filing the appeal is hereby condoned. I.A. No. 2312 of 2019 stands disposed of.

2. This appeal has been preferred by 'Mr. Madhusudan Sharma' – 'Resolution Professional' after delay of 9 days against the part of the impugned order dated 7th June, 2019 (para 29 & 30) by the Adjudicating Authority ('National Company Law Tribunal') Jaipur Bench wherein certain observation has been made against the 'Resolution Professional'.

...contd.

3. Let notice be issued on the Respondents by Speed Post. Respondent is a Proforma Respondent, therefore, there is no specific notice need be issued to the Respondent but the Appellant will serve a copy of this order on 'Successful Resolution Professional' for the knowledge.

Post the case for 'orders' on **5th August, 2019.**

The appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk